

[To be published in the Gazette of India, Extraordinary, Part-II, section 3, sub-section (ii)]

Government of India
Ministry of Finance
(Department of Revenue)
Central Board of Indirect Taxes and Customs
Directorate of Revenue Intelligence

Notification No. 42/2020-Customs (N.T./CAA/DRI)

New Delhi, dated 03.09.2020

S.O. (E). - In pursuance of notification No. 60/2015-Customs (N.T.), published vide number G.S.R. 453(E), dated 4th June 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), and as amended by notification No. 133/2015-Customs (N.T.), published vide number G.S.R. 916(E) dated 30th November 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), issued by the Government of India, Ministry of Finance, Department of Revenue, under clause (a) of section 152 of the Customs Act, 1962 (52 of 1962), the Principal Director General, Revenue Intelligence, hereby makes the following amendment in the Notification No. 128/2016-Customs (N.T.) dated 25.10.2016, published vide S.O. 3303(E) dated 25.10.2016, issued by the Board.

In the Table to the said notification, against serial number 9, in column 3 for the existing entry “DRI F. No. 50D/28/2009/CI dated 28.02.2013”, “DRI F. No. 50D/28/2009/CI dated 28.02.2013 read with corrigendum dated 06.08.2020” shall be substituted.

[F. No. DRI/HQ-CI/50D/CAA-28/2020]

(JASPREET SINGH SUKHIJA)
JOINT DIRECTOR

Copy forwarded for information and updation of record to

1. Principal Commissioner/ Commissioner of Customs, Inland Container Depot and other ICDs, Patparganj, Ghazipur, Delhi.
2. Deputy Director (CI), A-Cell, DRI-Hqrs., New Delhi with the request to inform all the noticees to the show cause notice regarding the issuance of above notification.